

PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF Deccan Aviation Limited

In connection with the Public Announcement by Edelweiss Capital Limited as Manager to the Offer on behalf of Kingfisher Radio Limited (the Acquirer), along with the Persons Acting in Concert (PACs), namely, United Breweries (Holdings) Limited and UB Overseas Limited, dated June 06, 2007 ("Offer"), pursuant to Regulations 10 & 12 with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereto ("SEBI (SAST) Regulations")

The shareholders of Deccan Aviation Limited are requested to kindly note the following:

In terms of Regulation 18(1) of the SEBI (SAST) Regulations, the draft Letter of Offer had been submitted on June 19, 2007. Observations in terms of Regulation 18(2) of the SEBI (SAST) Regulations are yet to be received from SEBI and are awaited. In view of the same, the schedule of activities announced earlier shall be required to be revised. The revised schedule of activities will be announced shortly upon receipt of observations from SEBI.

The other terms and conditions of the Offer remain unchanged.

The Acquirer and PACs accept responsibility for the information contained in this Public Announcement. The Acquirer and the PACs are jointly and severally responsible for each of the obligations in terms of the SEBI (SAST) Regulations.

**This Public Announcement would also be available on the
SEBI's website www.sebi.gov.in**

Issued by the Manager to the Offer



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Ideas create, values protect

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Date : 24th July, 2007